

Bill No. 203 of 2017

THE NATIONAL COUNCIL FOR TEACHER EDUCATION
(AMENDMENT) BILL, 2017

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BILL

further to amend the National Council for Teacher Education Act, 1993.

BE it enacted by Parliament in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the National Council for Teacher Education (Amendment) Act, 2017. Short title and commencement.

5 (2) It shall be deemed to have come into force on the 17th day of August, 1995.

73 of 1993. **2.** In the National Council for Teacher Education Act, 1993 (hereinafter referred to as the principal Act), in section 14, in sub-section (1), after the proviso, the following proviso shall be inserted, namely:— Amendment of section 14.

“Provided further that such institutions, as may be specified by the Central Government by notification in the Official Gazette, which—

(i) are funded by the Central Government or the State Government or the Union territory Administration;

(ii) have offered a course or training in teacher education on or after the appointed day till the academic year 2017-2018; and 5

(iii) fulfil the conditions specified under clause (a) of sub-section (3), shall be deemed to have been recognised by the Regional Committee.”.

Amendment
of section 15.

3. In section 15 of the principal Act, in sub-section (1), the following proviso shall be inserted, namely:— 10

“Provided that the course or training in teacher education offered on or after the appointed day till the academic year 2017-2018 by such institutions, as may be specified by the Central Government by notification in the Official Gazette, which—

(i) are funded by the Central Government or the State Government or the Union territory Administration; and 15

(ii) fulfil the conditions specified under clause (a) of sub-section (3), shall be deemed to have been granted permission by the Regional Committee.”.

STATEMENT OF OBJECTS AND REASONS

The National Council for Teacher Education Act, 1993 (the Act) was enacted to provide for the establishment of a National Council for Teacher Education with a view to achieving planned and co-ordinated development of the teacher education system throughout the country, the regulation and proper maintenance of norms and standards in the teacher education system and for matters connected therewith.

2. Section 14 of the Act provides that every institution offering teacher education course has to obtain recognition from the Regional Committee. Section 15 of the Act also requires that where any recognised institution intends to start any new course or training in teacher education, it has to obtain permission from the Regional Committee concerned.

3. However, certain institutions funded by the Central Government, the State Government or the Union territory Administration failed to obtain recognition and permission from the said Council as required by sections 14 and 15 of the Act, though these institutions admitted students for the teacher education and training courses. Subsequently, some of those institutions represented to the said Council for granting retrospective recognition to them or permission for such courses offered by them, as the case may be.

4. In order to ensure that the future of the students who have already undergone the teacher training courses in such institutions is not put to jeopardy, it has been decided as a one-time measure to grant retrospective recognition or permission to such institutions or courses, as the case may be, by suitably amending sections 14 and 15 of the Act.

5. Accordingly, it is decided to introduce a Bill, namely, the National Council for Teacher Education (Amendment) Bill, 2017, which proposes to amend—

(a) section 14 of the Act to grant retrospective recognition to such institutions funded by the Central Government or State Government or the Union territory Administration, and as may be notified by the Central Government, which offered teacher education courses on or after the appointed day till the academic year 2017-2018; and

(b) section 15 of the Act to grant retrospective permission to the new course or training in teacher education offered by the institutions, as may be notified by the Central Government, on or after the appointed day till the academic year 2017-2018.

6. The Bill seeks to achieve the above objectives.

NEW DELHI;
The 16th November, 2017.

PRAKASH JAVADEKAR

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill provides for amendment to section 14 of the National Council for Teacher Education Act, 1993 so as to provide deemed recognition by the Regional Committee to the institutions, as may be specified by the Central Government, by notification, which are (i) funded by the Central Government or the State Government or the Union territory Administration; (ii) have offered a course or training in teacher education on or after the appointed day till the academic year 2017-2018; and (iii) fulfil the conditions specified under clause (a) of sub-section (3) of the said section.

Clause 3 of the Bill provides for amendment to section 15 of the said Act so as to provide deemed permission by the Regional Committee to the course or training in teacher education offered on or after the appointed day till the academic year 2017-2018 by such institutions, as may be specified by the Central Government, by notification, which (i) are funded by the Central Government or the State Government or the Union territory Administration; and (ii) fulfil the conditions specified under clause (a) of sub-section (3) of the said section.

The matter in respect of which notifications may be issued are matters of procedure or administrative detail and it is not practicable to provide for them in the Bill itself. The delegation of legislative power is, therefore, of a normal character.

ANNEXURE

EXTRACTS FROM THE NATIONAL COUNCIL FOR TEACHER EDUCATION ACT, 1993

(73 OF 1993)

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CHAPTER IV

RECOGNITION OF TEACHER EDUCATION INSTITUTIONS

14. (I) Every institution offering or intending to offer a course or training in teacher education on or after the appointed day, may, for grant of recognition under this Act, make an application to the Regional Committee concerned in such form and in such manner as may be determined by regulations:

Recognition of institutions offering course of training in teacher education.

Provided that an institution offering, a course or training in teacher education immediately before the appointed day, shall be entitled to continue such course or training for a period of six months, if it has made an application for recognition within the said period and until the disposal of the application by the Regional Committee.

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15. (I) Where any recognised institution intends to start any new course or training in teacher education, it may make an application to seek permission therefor to the Regional Committee concerned in such form and in such manner as may be determined by regulations.

Permission for a new course or training by recognised institution.

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further to amend the National Council for Teacher Education Act, 1993.

(Shri Prakash Javadekar, Minister of Human Resource Development)

GMGIPMRND—2614LS—02-12-2017.